

ONE FAMILY ONE POST  
(IN GOVERNMENT SERVICE) BILL\*

श्री राम विलास पासवान (हाजीपुर):  
उपाध्यक्ष महोदय, मैं संघ के कार्यों से  
संसक्त पदों और लोक सेवाओं में नियु-  
क्तियों करने अथवा उन में एक कट्टर से  
केवल एक व्यक्ति को रहने देने का उपबन्ध  
करने वाले विधेयक को पुरःस्थापित करने  
की अनुरक्ति चाहता हूँ ।

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill to provide for appoint-  
ment or retaining of only one per-  
son from a family in public services  
and posts in connection with the  
affairs of the Union."

*The motion was adopted.*

श्री राम विलास पासवान: मैं विधेयक  
को पुरःस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of new article 13A)

श्री राम विलास पासवान (हाजीपुर): उपा-  
ध्यक्ष महोदय, मैं भारत के संविधान का और  
संशोधन करने वाले विधेयक को पुरःस्थापित  
करने की अनुरक्ति चाहता हूँ ।

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

*The motion was adopted.*

श्री राम विलास पासवान: मैं विधेयक को  
पुरःस्थापित करता हूँ ।

SALARY, ALLOWANCES AND PEN-  
SION OF MEMBERS OF PARLIA-  
MENT (AMENDMENT) BILL\*

(Amendment of section 3, etc.)

SHRI MOOL CHAND DAGA (Pali):  
I beg to move for leave to introduce  
a Bill further to amend the Salary,  
Allowances and Pension of Members  
of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The ques-  
tion is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Salary, Allowances and Pension of  
Members of Parliament Act, 1954."

*The motion was adopted.*

SHRI MOOL CHAND DAGA: I in-  
troduce the Bill.

15.07 hrs.

CONSTITUTION (AMENDMENT)  
BILL—Contd.

(Amendment of articles 19 and 41)

MR. DEPUTY-SPEAKER: The  
House will now take further discus-  
sion on Constitution (Amendment)  
Bill, 1980 (Amendment of articles 19  
and 41). Shri Bapusaheb Parulekar.  
He was on his legs.

SHRI BAPUSAHEB PARULEKAR  
(Ratnagiri): The other day when I in-  
itiated the debate, I spoke only for  
five minutes and during that time I  
made a reference to Article 39 & Ar-  
ticle 41. I also submitted that in spite  
of thirty-three years of our indepen-  
dence, States could not implement the  
Directive Principles with reference to  
that. I also made a mention of the  
exception of the West Bengal Govern-  
ment and the Government of Mahara-  
shtra. I was discussing the question  
as to the necessity of the introduction  
of this particular Bill. I said at that  
time that on many occasions we re-  
ferred to the problems abroad. For  
example, when there is a price rise,  
it is usually said that there is price  
rise in all countries and, therefore, we  
cannot help it. It is with reference to

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